

constitute in-house Committee to identify backlog reserved vacancies, study of the root cause of backlog reserved vacancies, initiation of measures to remove such factors and to fill up such vacancies through Special Recruitment Drive.

As per information updated as on 31.12.2016, 10 Ministries/Departments having majority of the employees in Central Government including their Public Sector Banks/Financial Institutions, Central Public Sector Undertakings etc., reported 40,562 backlog vacancies for Other Backward Classes. Out of these, 27,027 vacancies have been filled up during the period 01.04.2012 to 31.12.2016 and 13,535 vacancies of Other Backward Classes (OBCs) remained unfilled.

Seven meetings have already been held with these 10 Ministries/Departments who have been requested to take expeditious action for filling up the remaining backlog vacancies.

### **Statement**

#### *Details of backlog OBC vacancies*

Ministry/Department	Other Backward Classes		
	Vacancies	Filled up	Yet to be filled
Posts	718	234	484
Defence Production	164	149	15
Financial Services	14455	13030	1425
Atomic Energy	1444	802	642
Defence	2707	1439	1268
Railways	2204	2194	10
Revenue	5064	2076	2988
Urban Development	692	95	597
Human Resources			
Development	1557	571	986
Home Affairs	11557	6437	5120
TOTAL	40562	27027	13535

### **Submission of immovable assets by IAS officers**

2817. SHRIMATI RENUKA CHOWDHURY: Will the PRIME MINISTER be pleased to state:

(a) whether a large number of IAS officers have failed to submit details of their immovable assets to Government;

(b) if so, the details thereof along with the reasons therefor, service and cadrewise; and

(c) the corrective steps, including denying promotion and empanelment, taken by Government in this regard to ensure strict implementation of rules in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) Out of 5004 officers as per the Civil List 2017, as on date 379 IAS officers have not filed their Immovable Property Returns (IPRs) for the year 2016 (as on 01.1.2017). Of these, 38 officers have retired till date and two(2) have expired. A cadre- wise list of 379 officers is given in the Statement (*See below*).

(c) Department of Personnel and Training *vide* OM No. 104 /33/2005-AVD.I dated 07.09.2011 had issued instruction that officers who have not submitted the annual property returns of the previous year, latest by 31 st January of the following year, as required under Government of India decisions under Rule 16 of the All India Services (Conduct) Rules, 1968, would be denied vigilance clearance by the Central Government. Further, they will not be considered for empanelment for senior level posts in Government of India, as well as for deputation requiring the Central Government's clearance, appointment to sensitive posts and assignment to training programmes.

#### ***Statement***

*Cadre-wise number of IAS officers who have not filed their IPRs for the year 2016 (as on 01.01.2017)*

Sl. No.	Cadre	No. of Officers at Centre
1.	Andhra Pradesh (AP)	32
2.	Union Territory (UT)	34
3.	Assam-Meghalaya (AM)	9
4.	Bihar (BH)	8
5.	Chhattisgarh (CG)	2
6.	Gujarat (GJ)	2
7.	Haryana (HY)	11
8.	Himachal Pradesh (HP)	3
9.	Jammu and Kashmir (JK)	11
10.	Jharkhand (JH)	19

Sl. No.	Cadre	No. of Officers at Centre
11.	Karnataka (KN)	18
12.	Kerala (KL)	3
13.	Madhya Pradesh (MP)	12
14.	Maharashtra (MH)	1
15.	Manipur-Tripura (MT)	37
16.	Nagaland (NL)	19
17.	Odisha (OR)	20
18.	Punjab (PB)	22
19.	Rajasthan (RJ)	17
20.	Sikkim (SK)	5
21.	Tamil Nadu (TN)	4
22.	Telangana (TG)	15
23.	Uttarakhand (UD)	17
24.	Uttar Pradesh (UP)	31
25.	West Bengal	27
TOTAL		379

**Contractual appointments in government departments**

2818. SHRI M. P. VEERENDRA KUMAR: Will the PRIME MINISTER be pleased to state:

(a) whether the retired Government employees are being re-appointed on contractual basis;

(b) if so, the details thereof along with the terms and conditions and the remunerations, benefits/facilities provided to them;

(c) whether the retired officers appointed on contractual basis could be given higher ranks and salaries; and

(d) if so, the details thereof and the manner in which the interests of the unretired serving employees who are eligible to higher posts are protected?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) The Government posts are to be filled in accordance with the recruitment rules. Wherever recruitment